(v) Statemen (in English and Hindi) under t le proviso to sub-section (2))f Section 16 of the Tariff Commis-ion Act, 1951, explaining the reasc ns why the documents referred to at (i) to (iv) above could not be laid within the period men-tionid ii that sub-section. [Placed in Library. See. No. LT-33/71.]

THE OIL AND N/-UUAL GAS COMMISSION (SECOND AME: DMENI) RULES, 1970

SHRI D. R. C IAVAN: Sir, I also beg to lay on the Tabli a copy of the Ministry of Petroleum and (hemicals and Mines and Metals (Departmem of Petroleum) Notification G. S. R. No 2060, dated the 25th November, 1970 (in English and Hindi), publishing the Oil and Natural Gas Commission (Second Amendmen) Rules, 1970, under subsection (3) of sectic I 31 of the Oil and Natural Gas Commissio i Act, 1959. [Placed in Library. See No L'-30/7L]

I. ANNUAL REPORT AND ACCOUNTS (1968-69) OF THE HINDUSTAN 7 INC LIMITED UDAIPUR AND RELA BED PAPERS.

II. ANNUAL REPORT AND ACCOUNTS (1969-70) OF THE BHARAT AH MINIUM COMPANY LIMITED NEW DELHI A -ID RELATED PAPERS.

THE MINISTER OF STATE IN THE MINISTRY OF IETROLEUM, CHEMICALS AND NO V-FERROUS METALS (SHRI NITI RAJ TNGH CHAUDHARY): Sir, I beg to lay on <.hr Table a copy each of the following] tpirs (in English and Hindi), under sub-s< ction (1) of section 619-A of the Companies Act, 1956:—

- I«- (i) Third An: lual Report and Accounts of the Hindustan Zi c Limited, Udaipur, for the year 1968-69, toi ether with the Auditors' Report on the Accounts.
- (ii) Review by C overnment on the working of the Company. [Placed in Library. See No. LT-37/71 for (i) an.I (ii).]

- (iii) Statement showing reasons for the delay in laying the above documents. [Placed in Library. See No. LT-39/71.]
- II. (i) Fourth Annual Report and Accounts of the Bharat Aluminium Company Limited, New Delhi, for the year 1969-70, together with the Auditors' Report on the Accounts.
- (ii) Review by Government on the working of the Company. [Placed in Library. See No. LT 38/71 for(i) and (ii).]
- (iii) Statement showing reasons for the delay in laying the above documents. [Placed in Library See No. LT-39/71.]

NOTIFICATION UNDER THE MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT 1957

SHRI D. R. CHAVAN: Sir, I also beg to lay on the Table a copy of the Ministry of Petroleum and Chemicals and Mines and Metals (Department of Mines and Metals) Notification G. S. R. No. 268, dated the 8th February, 1971 (in English and Hindi), under sub-section (1) o. section 28 of the Mines and Mineral (Regulation and Development) Act, 1957. [Placed in Library. See No. LT-35/7L]

NOTIFICATION UNDER THE COAL MINES (CONSERVATION AND SAFETY) ACT, 1952.

SHRI D. R. CHAVAN: Sir, I also beg to lay on the Table a copy of the Ministry of Petroleum and Chemicals and Mines and Metals (Department of Mines and Metals) Notification S. O. No. 1043, dated the 22nd February, 1971 (in English and Hindi), under sub-section (3) of section 8 of the Coal Mines (Conservation and Safety) Act. 1952. [Placed in Library. SeeXo. LT-36/71.]

ANNUAL REPORT (1969-7C) ON THE WORKING AND ADMINISTRATION OF THE COMPANIES ACT, 1956.

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir, on behalf